

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No.67 of 2014 and 68 of 2014**

**Dated : 19<sup>th</sup> May, 2016**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**Appeal No. 67 of 2014**

**M/s OPG Power Generation Pvt. Ltd. ...Appellant(s)  
Versus  
Tamil Nadu Electricity Board & Ors. ...Respondent(s)**

Counsel for the Appellant : Mr.Buddy R.Ranganadhan  
Mr. Aman Gupta  
Counsel for the Respondent(s) : Mr. G. Umopathy, Mr.S. Vallinayagam  
Ms. R.Mekhala

**Appeal No. 68 of 2014**

**M/s OPG Power Generation Pvt. Ltd. ...Appellant(s)  
Versus  
Tamil Nadu Electricity Board & Ors. ...Respondent(s)**

Counsel for the Appellant : Mr.Buddy R.Ranganadhan  
Mr. Aman Gupta  
Counsel for the Respondent(s) : Mr. G. Umopathy, Mr. S. Vallinayagam  
Ms. R.Mekhala

**ORDER**

**(Appeal No. 67 of 2014)**

Mr. Buddy A. Ranganadhan, learned counsel for the Appellant, in Appeal No.67 of 2014, prays for '*withdrawal of Appeal*' on the instruction of Mr. Aman Gupta, Advocate, on record, appearing for the Appellant, namely, '*M/s OPG Power Generation Pvt. Ltd*'.

This Appeal, being Appeal No.67 of 2014, is hereby allowed to be withdrawn as per the request of Learned Counsel for the Appellant. Consequently, this Appeal is **withdrawn without any cost**.

:2:

**(Appeal No. 68 of 2014)**

Mr. Buddy A. Ranganadhan, learned counsel for the Appellant and Mr. G.Umapathy, learned counsel for all the Respondents have been heard. Mr. Buddy A Rananadhan has been heard in his rejoinder submissions. Thus, arguments of both the parties are concluded.

**Judgement is reserved.**

**(T. Munikrishnaiah )  
Technical Member**

**(Justice Surendra Kumar )  
Judicial Member**

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